

operations. Modalities have been worked out to disseminate the lessons learnt in each exercise for the benefit of all other coastal States / UTs. The lessons learnt are being communicated to all stake-holders, to fill gaps.

- (xi) Implementation of coastal security schemes, issue of biometric ID-cards, MNICs and registration of boats is done by coastal States / UTs.

Delay in constitution of separate statutory board for Konkan region

1638. SHRI HUSAIN DALWAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the matter regarding constituting a separate Statutory Development Board for Konkan region has been referred to the Central Government by the Government of Maharashtra from time-to-time; and

(b) if so, the reasons for delay in the constitution of such a Board for the development of Konkan region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) Yes, Sir. The Government of India has received a Resolution passed on 20th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. The Planning Commission, who were consulted in the matter are of the view that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. The matter was referred back to Planning Commission in 2007 for re-examination in view of the persisting demand of Government of Maharashtra. However, they reiterated their earlier view.

Citizenship to Hindus migrated from Pakistan

1639. SHRI AVINASH RAI KHANNA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of Hindus have migrated from Pakistan and have settled in India;

(b) whether it is also a fact that the Deputy Commissioners of Punjab have sent a large number of cases of migrant people to the Ministry for grant of citizenship to them;

(c) if so, the status of those cases; and

- (d) by when, they will be granted citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Yes, Sir. Some Hindus have migrated from Pakistan and have settled in India.

(b) to (d) As per rule 11 and 12 of the Citizenship Rules, 2009, an application for grant of Indian citizenship is to be submitted by the applicant to the Collector/DM/DC within whose jurisdiction the applicant is ordinarily a resident. The Collector/DM/DC after satisfying himself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration. The State Government forwards the application, along with its recommendation, to the Ministry of Home Affairs. 148 applications of such Hindus for grant of Indian Citizenship were received in this Ministry for consideration from the State Government of Punjab during the last three years i.e. 2009, 2010 and 2011. Out of the 148 applications, 16 applications have been accepted for grant of India citizenship. 119 applications are pending for want of various requisite documents and 13 applications have been rejected..

Educating Motorists for Safe Driving by Delhi Police

1640. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi Police officers are basking in the glory of prosecution figures rather than streamlining the chaotic traffic in Delhi;
- (b) if so, the reasons therefor;
- (c) whether the rate of prosecution for traffic violations have gone up; and
- (d) if so, what steps Delhi Police is undertaking to educate motorists for safe driving instead of unnecessary challenging them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) No Sir. It is incorrect to say that Delhi Police officers are basking in the glory of prosecution figures rather than streamlining the chaotic traffic in Delhi. In order to tackle the situation in a comprehensive manner in the NCT of Delhi, the Delhi Traffic Police have prepared a Traffic Management Plan, which is based on the principles of road safety education, regulation, enforcement and engineering solutions. Based on this Traffic Management Plan, the Delhi Traffic Police have taken a number of steps to decongest and streamline the traffic in the NCT of Delhi.

- (c) The details of prosecution along with percentage of variation for the year 2009, 2010, 2011 and 2012 (up to 29.02.2012) are given below: